

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

**CP (IB) No.15/Chd/CHD/2017
with
CA No.63/2017**

In the matter of

Punjab National Bank

.Petitioner / Financial Creditor

Versus

James Hotels Limited

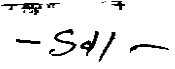
.Corporate Debtor

Present:: Mr. Atul V.Sood, with Mr.Vikas Garg, Advocates for the
Petitioner
None for the Corporate Debtor.

This application is filed under Section 11 of NCLT Rules, 2016 making allegations against Mr.Neeraj Mohindroo and also that the company having prepared false documents of resignation of Mr. Mohindroo and the minutes of the Board Meeting dated 24.4.2017 after the date of admission of CP(IB)No.15/Chd/CHD/2017 which was filed under Section 7 of the Insolvency and Bankruptcy Code, 2016. Pointed attention is drawn to the order passed by this Bench dated 12.05.2017 in CP 132(ND)2011 RT No.41/Chd/CHD/2016, in which presence of Mr. Neeraj Mohindroo was recorded on behalf of respondents 1 to 7, including the company. It is, however, not disputed that Mr. Neeraj Mohindroo is also respondent No.4 in the said case.



Having heard the learned counsel for the applicant, I do not think that any cognizance ^{to} this matter need to be taken by the Adjudicating Authority at this stage. ^q Petitioner is, however, at liberty to file these documents before the IRP / RP to raise any grievance and for further action. The instant CA No.63/2017, therefore, stands disposed of.


(Justice R.P. Nagrath)
Member (Judicial)

May 31, 2017
✓ Subbu